GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:7494 ANSWERED ON:22.05.2012 INVESTIGATIONS IN CRIMINAL CASES Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are reports of faulty investigations by the Delhi Police leading to the prosecution cases falling in the course of trial in criminal cases;

(b) if so, the details thereof;

(c) the details of the corrective steps taken by the Delhi Police to revamp their investigation process;

(d) the details of conviction rate achieved in criminal cases during each of the last three years and the current year by the Delhi Police;

(e) whether the Union Government has issued any directive to the Delhi Police for taking corrective measures and to revamp its investigation process; and

(f) if so, the details thereof and the steps taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): Delhi Police pays maximum attention to solve the incidents of crime. Investigations of the cases is carried out in a professional manners, so that the perpetrators of crimes are brought to book and properly linked to the crime.

(d): The details of conviction rate achieved in criminal cases during the years 2009, 2010, 2011 and 2012(up to 30.04.2012) are given below:

Year Conviction rate (%)

2009 46

2010 49

2011 41

2012 46 (up to 30.04.2012)

(e) to (f): An advisory on Prevention, Registration, Investigation and Prosecution of Crime dated 16.07.2010 has been issued to all State Governments/UT Administrations. Delhi Police have issued standing orders and circulars for correct and faultless investigation. Senior Officers of Delhi Police closely supervise the investigation of cases and issue necessary directions from time to time.